Item group	Monthly Per Capita Expenditure (Rs.)	
	Rural	Urban
Food	363	517
Non-food	332	795
TOTAL	695	1312

Rationalization of CPI

3526. SHRI MANOHAR JOSHI: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether Government is aware that the Wholesale Price Index (WPI) which is currently used as a measure of inflation is an inadequate indicator;
- (b) if so, the steps taken for an All India Consumer Price Index (CPI) to make inflation measurement more rational as recommended by the National Statistical Commission; and
- (c) the steps taken for the revision of base year more frequently to capture the changes in industrial structure on account of liberalization?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL): (a) The Wholesale Price Index (WPI) is generally not used to observe the changes in the prices of goods and services purchased by the consumers.

- (b) The Ministry of Statistics and Programme Implementation has taken steps to compile Consumer Price Index (CPI) numbers separately for urban and rural population considering all sections of the population as recommended by the National Statistical Commission. The Ministry has also decided to bring national CPI by merging CPI (Urban) and CPI (Rural) with appropriate weights.
- (c) With a view to reflecting adequately the changes that have taken place in the structure of the economy, WPI is revised on an average at every ten years by the Ministry of Commerce and Industry.

As the weighting diagrams of CPI (Urban) and CPI (Rural) have been derived from the five yearly Consumer Expenditure Survey of the National Sample Survey Organisation, these CPI series would be revised more frequently to capture the changes in the consumption patterns of the urban and rural population.

Development of forest villages

3527. SHRI RAJKUMAR DHOOT: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that there are 2,474 forest villages in 12 States and Government provides Rs. 15 lakh for development of each village;

- (b) the parameters of deciding an area as forest villages and the infrastructural facilities covered under the development; and
- (c) the minimum or maximum number of habitants who are given financial assistance and the procedure adopted therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) Yes, Sir. Funding is done in two phases amounting to Rs. 30.00 lakh per village.

(b) As per information received from Ministry of Environment and Forests, "Forest Village" means the settlements which have been established inside the forests by the forest department of any State Government for forestry operations or which were converted into forest villages through the forest reservation process and includes forest settlement villages, fixed demand holding, all type of taungya settlements, by whatever name called, for such villages and includes lands for cultivation and other uses permitted by the Government.

Under the programme, infrastructure work relating to basic services and facilities viz. approach roads, healthcare, primary education, minor irrigation, rainwater harvesting, drinking water, sanitation, community halls etc and activities related to livelihood are taken up for implementation.

(c) Financial assistance is provided for the development of whole forest village including income generating activities to inhabitants.

Funds for Chhattisgarh and Orissa

†3528. SHRI RUDRA NARAYAN PANY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether any proposals for funds were received from Chhattisgarh and Orissa under the article 275 (1) of the constitution in 2008-09;
 - (b) if so, the amount sanctioned and the amount disbursed so far; and
- (c) the details of the orders issued for tribal sub-plan specially for backward class group, post matric scholarship, expenditure on hostel buildings, skill development, implementation of recognition to forest rights and the proposals for integrated tribal development project of Chhattisgarh and Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) Yes, Sir.

- (b) During 2008-09, Rs. 3211.43 lakh to Government of Chhattisgarh, and Rs.4129.73 lakh to Government of Orissa were released under Article 275(1) of the Constitution of India.
- (c) TSP is a strategy for a focused socio-economic development of ST population through the programmes/schemes implemented by the concerned State Governments. The details in respect of schemes of Ministry of Tribal Affairs and those for backward classes of the Ministry of Social Justice and Empowerment are given in the Statement.

[†]Original notice of the question was received in Hindi.